

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)**

APPEAL NO. 41 OF 2024(SZ)

In the matter of:
Ushakumari.

....Appellant

-VS-

Ministry of Environment, Forest and Climate
Change and Ors.

.....Respondent(s)

**STATEMENT OF FACTS FILED BY DEPUTY DIRECTOR, DIRECTOR OF
MINING AND GEOLOGY DEPARTMENT/3RD RESPONDENT**

Index

S.No	Particulars	Page No.
1.	Statement of facts	1-3
2.	Letter of Intent issued to the 5 th respondent along with translation. ANNEXURE-R 3(a)	4-6
3.	Copy of Quarrying permit. ANNEXURE-R 3(b)	7
3.	Suspension order of EC Proceedings of SEIAA based on Appellant complaint. ANNEXURE-R 3(c)	8-10
4.	Revocation of suspension of EC order dated 17.02.2024. ANNEXURE-R 3(d)	11-14
5.	Quarrying permit issued for the period of 10.05.2024 to 09.05.2025. ANNEXURE-R 3(e)	15

Dated at Chennai on this the 5th day of December, 2024.

for. G. Yood
5/12/24
M/s. E.K.KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

(1)

Statement submitted before the Hon'ble National Green Tribunal,
Southern Zonal Bench, Chennai by the Director of Mining &
Geology Department (3rd Respondent) in OA No. 41/2022 filed by
Smt. Ushakumari, Shree Bhavan, Chalapally P.O,

It is most respectfully submitted that the 5th respondent Sri. K. C. Krishna Pillai, Melethu Lekshmi Bhavan, Thazhakar P.O, submitted an application before the Geologist, Department of Mining and Geology, District Office, Pathanamthitta on 22.03.2019 seeking permission for Quarrying Permit to extract Granite (Building stone) from an area of 97.05 Ares lying in Survey No. 283/1pt, 283/2pt, 283/4pt, 296/3pt of Ezhumattoor Village, Mallapally Taluk, Pathanamthitta District. Accordingly, a site inspection was conducted from the District Office, Pathanamthitta on 05.07.2019 and issued a Letter of Intent on 11.07.2019 as per the stipulations laid down under Rule 8 of the Kerala Minor Mineral Concession Rules 2015. Copy of the Letter of Intent is produced and marked as **Annexure R3(a)**. Later, the District Geologist approved mining plan for the said quarry project on 06.09.2019 adhering to the provisions contained in **Rule 55** of the Kerala Minor Mineral Concession Rules 2015. On 26.09.2022, the 5th respondent submitted all the statutory licences before the Geologist as insisted in issued Letter of Intent, which are:

1. Environmental Clearance from state Environmental Impact Assessment Authority Kerala (SEIAA) No. 53/Q/2022.
2. Explosive Licence from Petroleum & Explosives Safety Organization (PESO) No. E/SC/KL/22/1237 (E61219)

Consent to Operate certificate from Kerala State Pollution



(Handwritten signature)

2

Control Board No. KSPCB/PT/ICO/1000818/2022

4. D & O License from Ezhumattoor Grama Panchayath No. S-C1-1933/214/2022-23

Based on the above statutory licenses submitted, the District Office has issued a Quarrying Permit to the 5th respondent for extracting 57,570 MT of Granite Building Stone as per Rule 3(1), 9 & 10 of the Kerala Minor Mineral Concession Rules 2015. The validity of the above permit was from 17.11.2022 to 16.05.2023. Copy of the Quarrying Permit is produced and marked as **Annexure R3 (b)**.

It is most humbly submitted that based on the complaint of the appellant Smt. Ushakumari the State Environment Impact Assessment Authority (SEIAA) suspended the above said Environmental Clearance for a period of six months. Copy of the proceedings of SEIAA is produced and marked as **Annexure R3(C)**. In the proceedings issued by SEIAA, it is instructed that 5th respondent should make an arrangement for conducting vibration studies to evaluate the zone of influence and impact of blasting on the neighborhood by an agency of national repute. On 17.02.2024 the SEIAA revoked the suspension of the environmental clearance based on the study report submitted by NIT Surthakal. Copy of the proceedings of the SEIAA is produced and marked as **Annexure R3(d)**. Accordingly, the District Office issued a quarrying permit to the applicant on 10.05.2024 for extracting 115141.7 MT of Granite (building stone) after realising the royalty. The validity of the said quarrying permit is from 10.05.2024 to 09.05.2025. Copy of the quarrying permit is produced and marked as **Annexure R3(e)**.



It is most humbly submitted that the quarrying permit owned by the 5th respondent is working with all statutory licenses and distance clearances

(3)

as per rule 10 (f) specified in the Kerala Minor Mineral Concession Rules. It is most humbly submitted based on the report of the District Geologist, Pathanamthitta that the nearest house from the quarry is located at a distance of 74 meters and the house is owned by Sri. Sasi Kuzhipathalil. Sri. Sasi has not filed any complaint regarding the functioning of the averred quarry. The house owned by the petitioner, Smt. Ushakumari is located at a distance of 85m from the quarry. The Geologist, Pathanamthitta reports that the State Environmental Impact Assessment Authority (SEIAA, Kerala) revoked the suspension of Environmental Clearance based on the study report of National Institute of Technology, Surathkal. While revoking the Environmental Clearance, SEIAA has incorporated 12 conditions, which are to be complied by the 5th Respondent, the Permit holder. It is also reported that the 5th Respondent's quarry is functioning with all statutory licenses/ consents and hence the Petition has no merits and liable to be dismissed

Dated this the 9th Day of August, 2024.

Signed by

Kishor M C

Date: 12-08-2024 04:58:27

M C KISHOR

DEPUTY DIRECTOR I



Annexure R3(a)

നം: 670/ഡിഒവിറ്റിഎ/എം/19.

4

മൈനിംഗ് & ജിയോളജി വകുപ്പ്
ജില്ലാ കാര്യാലയം, പത്തനംതിട്ട
മിനി സിവിൽ സ്റ്റേഷൻ, ആറന്മുള പി.ഒ.
ഫോൺ: 0468-2317119
ഇമെയിൽ: geo.pat.dmg@kerala.gov.in
തീയതി: 11.7.2019

ജിയോളജിസ്റ്റ്
പത്തനംതിട്ട.

ശ്രീ.സി. കൃഷ്ണപിള്ള,
മേലേത്ത് ലക്ഷ്മി വേൻ
തഴക്കര പി.ഒ.,
ആലപ്പുഴ.

സർ,

വിഷയം: വനിയും വനിജങ്ങളും -ചെറുകിട ധാതു -കരിങ്കല്ല്- കാറിയിംഗ് പെർമിറ്റിനുള്ള അപേക്ഷ
- ലെറ്റർ ഓഫ് ഇന്റൻസ് നൽകുന്നതു - സംബന്ധിച്ച്

- സൂചന: 1. 2015 ലെ കെ.എം.എം.സി. ചട്ടങ്ങൾ.
- 2. താങ്കളുടെ 22.3.2019 ലെ അപേക്ഷ

മേൽ സൂചനകൾ ശ്രദ്ധിക്കുക. മല്ലപ്പള്ളി താലൂക്കിൽ എഴുമറ്റൂർ വില്ലേജിൽ ബ്ലോക്ക്- 27 ൽ റീ.സ.നം. 283/1pt, 283/2pt, 283/4, 296/3pt ൽപ്പെട്ട 97.05 ആർസ് സ്ഥലത്തുനിന്നും 2015ലെ കെ.എം.എം.സി. ചട്ടങ്ങൾ പ്രകാരം കരിങ്കല്ല് വനനത്തിന് കാറിയിംഗ് പെർമിറ്റ് നൽകുന്നതിനായി സൂചന (2) പ്രകാരം താങ്കൾ സമർപ്പിച്ച അപേക്ഷ അനുസരിച്ച് ഈ ആഫീസിൽ നിന്നും നടത്തിയ സ്ഥലപരിശോധനയുടെ അടിസ്ഥാനത്തിൽ, താഴെപ്പറയുന്ന അധികരേഖകൾ ഹാജരാക്കുന്ന പക്ഷം, ടി സ്ഥലത്ത് കാറിയിംഗ് പെർമിറ്റ് നൽകുവാൻ ഈ ആഫീസ് തീരുമാനിച്ചിട്ടുണ്ടെന്ന വിവരം അറിയിക്കുന്നു. ഹാജരാക്കേണ്ട അധികരേഖകൾ:-

1. പൊല്യൂഷൻ കൺട്രോൾ ബോർഡിൽനിന്നുള്ള കൺസൻറ്
2. എക്സ്പ്ലോസീവ് ലൈസൻസ്. ടി ലൈസൻസിൽ വനനാനുമതിക്കായി അപേക്ഷിച്ച സ്ഥലത്തിന്റെ എല്ലാ സർവ്വേ നമ്പരുകളും കാണിച്ചിരിക്കണം
3. ബന്ധപ്പെട്ട തദ്ദേശസ്വയംഭരണസ്ഥാപനത്തിൽനിന്നുള്ള ഡി & ഒ ട്രെയ്ഡ് ലൈസൻസ്
4. പാരിസ്ഥിതികാനുമതി.
5. മേൽ പരാമർശിച്ചിരിക്കുന്ന അപേക്ഷാ സ്ഥലത്തിനുവേണ്ടി RQP തയ്യാറാക്കിയ മൈനിംഗ് പ്ലാൻ.

സൂചന (1) ചട്ടങ്ങൾ പ്രകാരം, കാറിപ്രവർത്തനത്തിനുള്ള മറ്റേതെങ്കിലും അനുമതിപത്രം/ ലൈസൻസ് അനുവദിക്കുന്നതിന് ബന്ധപ്പെട്ട അധികാരികൾക്ക് ഈ ലെറ്റർ ഓഫ് ഇന്റൻസ്, പര്യാപ്തമാണെന്നുകൂടി അറിയിക്കുന്നു. എല്ലാ അനുമതി പത്രങ്ങളിലും, ലൈസൻസുകളിലും, ക്ലിയറൻസുകളിലും സർവ്വേ നമ്പർ, ഏരിയ എന്നിവ വ്യക്തമായി കാണിക്കേണ്ടതാണ്.



വിശ്വസ്തതയോടെ,
[Signature]
ജിയോളജിസ്റ്റ്

പകർപ്പ്:

1. സെക്രട്ടറി, എഴുമറ്റൂർ ഗ്രാമപഞ്ചായത്ത്
2. പൊല്യൂഷൻ കൺട്രോൾ ബോർഡ്, പത്തനംതിട്ട
3. ഡെപ്യൂട്ടി ചീഫ് കൺട്രോളർ ഓഫ് എക്സ്പ്ലോസീവ്സ്, എറണാകുളം

No: 670/DOPTA/M/19.

Geology,

Pathanamthitta,

P.O.

2317119

geo.pat.dmg@kerala.gov.in

Department of Mining &
District Office,

Mini Civil Station, Aranmula

Phone: 0468-

E mail:

Date: 11.7.2019

Geologist,

Pathanamthitta.

Shri. C. Krishnapillai,
Meleth Lakshmi Bhavan,
Thazhakkara P O,
Alappuzha.

Sir,

Subject:- Mines and Minerals - Minor Mineral - Granite. Application for
Quarrying Permit - Issuance of Letter of Intent - Regarding

Reference:- 1. K.M.M.C. Rules of 2015.

2. Your application dated 22.3.2019

Attention is invited to the above references. Based on the site inspection conducted from this office as per the application submitted by you under reference (2) for issuing quarrying permit for granite mining as per K.M.M.C R of 2015, from 97.05 Ares of land comprised in resurvey nos. 283/1pt, 283/2pt, 283/4, 296/3pt of block 27, Ezhumattur Village, of Mallappally Taluk, it is informed that, this office has decided to issue quarrying permit at the said site if the following additional documents are produced.

Additional documents to be submitted:-

1. Consent from Pollution Control Board
2. Explosive license. The said license shall show all the survey numbers of the area applied for the permission of mining.
3. D & O Trade License from concerned Local Self- Government Institution.
4. Environmental clearance.
5. Mining plan prepared by RQP for the area mentioned in the application, referred above.

As per the Rules under reference (1), it is further informed that this Letter of Intent is sufficient for the concerned authorities to issue any other permission letter / license for the functioning of quarry. Survey number and area shall be clearly shown on all permits, licenses and clearances.

Yours faithfully,

6

Sd/-
Geologist

Copy to:-

1. Secretary, Ezhumatoor Grama Panchayath
2. Pollution Control Board, Pathanamthitta.
3. Deputy Chief Controller of Explosives, Ernakulam.

(7)

Annexure R3(b)

FORM - M

(See sub rule (2) of rule 9)

(For all type of quarrying permits)

GOVERNMENT OF KERALA
DEPARTMENT OF MINING & GEOLOGY, DISTRICT OFFICE
PATHANAMTHITTA

QUARRYING PERMIT FOR EXTRACTION OF GRANITE BUILDING STONE/LATERITE BUILDING STONE/ORDINARY SAND (OTHER THAN SAND USED FOR PRESCRIBED PURPOSES)/ORDINARY CLAY/LIME SHELL/SEASHELL GRANTED UNDER RULES 3(1), 9 AND 10 OF THE KERALA MINOR MINERAL CONCESSION RULES, 2015

No. 5/2022-23/MM/GBS/QP/670/DOPTA/M/2019

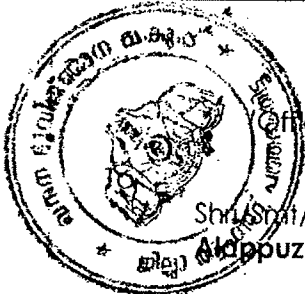
Dated 17-11-2022

Shri/Smt./M/s. Sri. C. Krishna Pillai, Melethu Lekshmi Bhavan, Thazhakkara P.O., Alappuzha is hereby permitted to extract and remove Granite Building Stone from an area of 97.05 Ares in Block No. 27, Sy. No. 283/1pt., 283/2pt., 283/4, 296/3pt. of Ezhumattoor Village, Mallappally Taluk, Pathanamthitta District, Kerala State under rule 3(1) and 9 of the Kerala Minor Mineral Concession Rules 2015 subject to the conditions mentioned in rule 10.

Quantity of extraction of mineral permitted (not applicable in the case of CRP System)	57570MT
Whether the permit holder opted CRP System	
Number of mineral transit passes to be issued.	
Name & address of the owner of the land under mineral concession/particulars of consent/ NOC received from the occupier of the land (if applicable)	K. Salim Rawther, Kottemannil, Chunkappara P.O., Kottangal
Date of expiry of permit	16-05-2023

Details of fee remitted

Item	Chalan No. & Date	Amount (₹)	Name of Treasury
Application fee	KL013343003201819M dt. 22-03-2019	1000/-	S.T. Kozhencherry
Royalty	KL020420316202223M dt. 07-11-2022	1381680/-	S.T., Adoor
Surface Rent	KL020420316202223M dt. 07-11-2022	485/-	S.T., Adoor
Add. royalty remitted, if any			



(Office seal)

Shri/Smt./ M/s. Sri. C. Krishna Pillai, Melethu Lekshmi Bhavan, Thazhakkara P.O., Alappuzha.

Copy to:

The District Collector, Pathanamthitta (with C.L.)

[Signature]
GEOLOGIST

DESPATCHED
Date... 18/11/22
[Signature]

(8)

ANNEXURE R3(C)



**PROCEEDINGS OF THE STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT AUTHORITY, KERALA
THIRUVANANTHAPURAM**

*Present: Dr. H. Nagesh Prabhakaran IPS (Retd), Chairman; Dr. V. Venu IAS, Member
Secretary and Sri. K. Krishna Panicker, Member*

*Sub: Environmental Clearance issued to Granite Building Stone Quarry of Sri. C.
Krishna Pillai at Block No - 27, Locality Nos. 283/1pt, 283/2pt, 283/4, 296/3pt in
Ezhumattoor Village, Mallappally Taluk, Potharumthitta, Kerala - Suspended
Orders issued - 1925*

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/KI/MIN/165625/2020-14/01/C/12010/SEIAA dated 03.05.2023

Read: 1. Environmental Clearance No. 5502/2022 dated 20.07.2022

2. Complaint dated 12.01.2023 received from Smt. Usha Mahan

3. Minutes of the 124th SEIAA meeting held on 27th & 28th February 2023.

4. Minutes of the 125th SEIAA meeting held on 28th & 29th March 2023

ORDER

*Environmental Clearance was issued for the Granite Building Stone Quarry of Sri. C.
Krishna Pillai for an area of 0.9705 Ha at Block No - 27, Locality Nos. 283/1pt, 283/2pt,
283/4, 296/3pt in Ezhumattoor Village, Mallappally Taluk, Potharumthitta, Kerala vide Order
read 1st above, for the project life of 3 years from the date of completion of mining lease.*

*Smt. Usha Mahan vide reference 2nd cited forwarded complaint against the EC issued
to the Granite Building Stone Quarry of Sri. C. Krishna Pillai in Block No - 27, Locality
Nos. 283/1pt, 283/2pt, 283/4, 296/3pt of Ezhumattoor Village, Mallappally Taluk,
Potharumthitta.*

9

The complaint received was considered in the 124th SEIAA meeting held on 27th & 28th February 2023. The Authority perused the item and noted the complaint dated 13.01.2023 received from Smt. Usha Mohan. The Authority observed that EC was issued by following the KVMCR distance criteria i.e., 50m and as per the field inspection report, the nearest residential building is at a distance of 56.3m from the project area. Authority also observed that the Panchayat has decided to cancel the permit/license issued and the quarry is not functioning now. Authority found that there are 63 buildings within 200m and decided to authorize K Krishna Panicker, Member, SEIAA along with a member of SEAC who conducted the field inspection for field assessment before taking a decision on the complaint.

The Sub committee conducted field visit on 19.03.2023, after intimating the Project Proponent and complainant.

In the 125th SEIAA meeting, after discussing the field inspection report, the Authority decided the following.

- 1) Suspend Environmental Clearance EC No. 53/Q/2022 dated 20.07.2022 for 6 months as major non compliances of general conditions are observed.
- 2) Project Proponent is directed to rectify/comply applicable EC conditions and the field observations within this period. (Furnish a copy of Inspection Report)
- 3) There are 63 buildings within 200 m radius of the quarry as per the Survey Map certified by the Village Officer. Some of the houses were built directly on rock exposures. So the Project Proponent has to conduct Vibration studies to evaluate the zone of influence and impact of blasting on the neighbourhood as suggested in Para (c) of OM No Z -11013/57/2014-IA.II (M) dated 29-10-2014 of MoEF&CC by an agency of national repute.
- 4) After receiving the rectification/compliance report and detailed vibration study report SEAC shall relook the proposal and recommend on future functioning of the quarry with additional conditions if any. This may be done within one month after receipt of reports.

In the circumstance, Environmental Clearance No. 53/Q/2022 dated 20.07.2022 issued to Granite Building Stone Quarry of Sri. C. Krishna Pillai for an area of 0.9709 Ha in Block No - 27, Re-Survey Nos. 283/1pt, 283/2pt, 283/4, 296/3pt of Exhumattoor

(10)

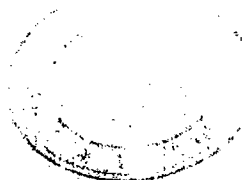
Village, Mallapally Taluk, Pathanamthitta District, Kerala is hereby suspended for 6 months as major non compliances of general conditions are observed. The Project Proponent has to comply with all corrective measures suggested in the field visit report and comply with EC conditions and submit report within the stipulated period.


Administrator, SEIAA
For Member Secretary, SEIAA

✓
Sri. C. Krishna Pillai,
Meluthu Lakshmi Bhavan,
Thazhakkara P.O.,
Alappuzha - 690102

Copy to:

1. PA to the Additional Chief Secretary, Environment Department (MS, SEIAA)
2. The Director, Directorate of Environment & Climate Change, Trivandrum
3. The District Collector, Pathanamthitta
4. The Director, Mining & Geology, Trivandrum
5. The District Geologist, Pathanamthitta
6. The Tahsildhar, Mallapally Taluk, Pathanamthitta
7. The Secretary, Ezhumattoor Grama Panchayath, Pathanamthitta
8. Stock File
9. Website
10. O/C



(11)

Annexure R3(d)



**PROCEEDINGS OF THE STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT AUTHORITY, KERALA
THIRUVANANTHAPURAM**

*(Present : Dr.H.Nagesh Prabhu IFS (Retd). Chairman,
Shri.K.Krishna Panicker, Member, Dr.Rathan U.Kelkar IAS. Member Secretary)*

Sub: - Environmental Clearance issued to Granite Building Stone Quarry of Sri. C. Krishna Pillai at Block No - 27, Re-Sy Nos. 283/1pt, 283/2pt, 283/4, 296/3pt in Ezhumattoor Village, Mallapally Taluk, Pathanamthitta - Revocation of Suspension order - issuing of - reg:

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SLA/KL/MIN/165625/2020; 1440/EC1/2019/SEIAA

dated 17.02.2024

- Read: 1.Environmental Clearance No. 53/Q/2022 dated 20.07.2022
2. Complaints dated 12.01.2023 received from Smt.Usha Mohan
3. Minutes of the 124th SEIAA meeting held on 27th & 28th February 2023.
4. Minutes of the 125th SEIAA meeting held on 28th & 29th March 2023
5. Suspension order issued vide proceedings dated 03.05.2023
6. Minutes of the 155th SEAC meeting held on 18th & 19th December, 2023
7. Minutes of the 137th SEIAA meeting held on 29th & 30th January 2024

ORDER

Environmental Clearance was issued for the Granite Building Stone Quarry of Sri. C. Krishna Pillai for an area of 0.9705 Ha at Block No - 27, Re-Survey Nos. 283/1pt, 283/2pt, 283/4, 296/3pt in Ezhumattoor Village, Mallapally Taluk, Pathanamthitta, Kerala vide Order read 1st above, for the project life of 3 years from the date of execution of mining lease.

Smt.Usha Mohan vide reference 2nd cited forwarded a complaint against the EC issued to the Granite Building Stone Quarry of Sri. C. Krishna Pillai. Based on that a field inspection was conducted by SEIAA. On the basis of that the SEIAA in its 125th meeting

(12)

suspended Environmental Clearance No. 53/Q/2022 dated 20.07.2022 for 6 months as per order vide reference 5th, subject to the condition that Project Proponent is directed to rectify/comply applicable EC conditions and the field observations within this period.

After hearing the project proponent and the complainants, the SEAC in its 155th meeting by considering the vibration study report and the compliance report of the EC condition submitted by the project proponent and recommended to revoke the suspension order subject to certain additional specific conditions. The Authority, in its 137th meeting, noticed that the vibration study report prepared by the NIT Surthakal also recommended some suggestions for the safe operations of the quarry. Under these circumstances, the Authority decided to revoke the suspension of EC issued to the quarry project, vide paper read 5th above.

In the above circumstance, order is hereby issued by revoking the suspension order of the EC issued to the Granite Building Stone Quarry of Sri. C. Krishna Pillai for an area of 0.9705 Ha in Block No - 27, Re-Survey Nos. 283/1pt, 283/2pt, 283/4, 296/3pt of Ezhumattoor Village, Mallapally Taluk, Pathanamthitta vide 5th cited above with the following additional conditions:

1. 32-35mm diameter blast holes drilled with hand held Jackhammer drills to a maximum depth of 5feet (1.51). each hole may be charged with 375 to 500gm of explosive.
2. Burden x spacing pattern of 0.91 to 1.21m (3 to 4ft) based on the required fragmentation.
3. NONEL based shock tube detonators may be used for initiation. Hole to hole delay can be 17ms or 25ms and accordingly row to row delay shall be 25 or 42ms respectively.
4. If the distances between houses and the blast location is less than 150m then number of holes to be reduced gradually and should not be more than 14.
5. Conduct the blasts under the supervision of at least second class mines manager certificate holder. Every blast should have a completely free space, all the small

(13)

rock pieces to be cleared before drilling itself and blast area to be covered completely with sand bags with mesh or blasting mats. In order to reduce the intensity of ground vibrations as far as possible the structures shouldn't be behind the blast.

6. Suggested blast layout may be used with the available NONEL intimation system with specific delay timing of 250/25ms.
7. As there are rock and top soil benches behind the houses towards the quarry the topsoil erosion may take place during rainy season irrespective of blasting also. So, it has to be observed periodically if any top soil movement towards the houses and corrective measures taken on priority.

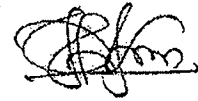
Suggested Blast Configuration

Sl. No.	Parameters	Suggested Value
1	Diameter of Blast hole (mm)	32 to 35
2	Burden (m)	0.91 to 1.21 (3 to 4 feet)
3	Spacing (m)	0.91 to 1.21 (3 to 4 feet)
4	Depth of Blast hole (m)	1.51 to 1.82 (5 to 6 feet)
5	No. of Blast holes	Maximum of 24
6	Explosive Charge/Hole (gun)	375 to 500
7	Maximum Charge/Delay (gm)	375 to 500
8	Total Charge/Blast (kg)	10.0
9	Initiation System	NONEL based shock tube detonators
10	Initiation Pattern	Row by row or Diagonal
11	Delay timing between any two blast holes	At least 8ms
12	No. of rows	Maximum of 3

8. All other rules and regulations imposed by various agencies like DGMS/Dept. of Mines & Geology/ any other relevant organization to be followed from time to time.

(14)

9. Place a temporary wall of 5m height along the boundary facing the nearby houses.
10. Periodic de-siltation of the drainage channel and the silt traps
11. Enhancing the capacity of the garland drain if required
12. Constitute a monitoring committee comprising representative of local residents, local ward member, Project Proponent and Mine Manager to monitor the implementation of the EC conditions and blasting. The committee shall meet once in 3 months.



Administrator, SEIAA
For Member Secretary, SEIAA

To.

- 1) Sri. C.Krishna Pillai,
Melathu Lakshmi Bhavan,
Thazhakkara P.O,
Alappuzha - 690102
- 2) Smt.Usha Mohan
Sreebhavan (H)
Chalappally
Pathanamthitta - 689586

Copy to:

1. PA to the Additional Chief Secretary, Environment Department (MS, SEIAA)
2. The Director, Directorate of Environment & Climate Change, Trivandrum
3. The District Collector, Pathanamthitta (for information & necessary action)
4. The Director, Mining & Geology, Trivandrum (for information & necessary action)
5. The District Geologist, Pathanamthitta (for information & necessary action)
6. The Tahsildhar, Mallapally Taluk, Pathanamthitta (for information & necessary action)
7. The Secretary, Ezhumattoor Grama Panchayath, Pathanamthitta (for information & necessary action)
8. Stock File
9. Website
10. C/C

(15)

Annexure R3 (e)

File No. DOPAT-DMG/309/2024/DOPTA/M/2024 (Meter No. 326774)

FORM - M(See sub rule (2) of rule 9)
(For all type of quarrying permits)GOVERNMENT OF KERALA
DEPARTMENT OF MINING & GEOLOGY, DISTRICT OFFICE
PATHANAMTHITTA**QUARRYING PERMIT FOR EXTRACTION OF GRANITE BUILDING STONE/LATERITE BUILDING STONE/ORDINARY SAND (OTHER THAN SAND USED FOR PRESCRIBED PURPOSES)/ORDINARY CLAY/LIME SHELL/SEASHELL GRANTED UNDER RULES 3(1), 9 AND 10 OF THE KERALA MINOR MINERAL CONCESSION RULES, 2015**

No. 02/2024-25/MM/GBS/QP/309/DOPTA/M/2024

Dated 10-05-2024

Shri/Smt./M/s. Shri. C Krishna Pillai, Melethu Lekshmi Bhavanam, Thazhakkara P.O, Mavelikkara, Alappuzha is hereby permitted to extract and remove Granite Building Stone from an area of 0.9705 Hectares in Block No. 27, Re.Sy. No. 283/1pt, 283/2pt, 283/4, 296/3pt of Ezhumattoor Village, Mallappally Taluk, Pathanamthitta District, Kerala State under rule 3(1) and 9 of the Kerala Minor Mineral Concession Rules 2015 subject to the conditions mentioned in rule 10.

Quantity of extraction of mineral permitted (not applicable in the case of CRP System)	115141.7 MT
Whether the permit holder opted CRP System	N.A.
Number of mineral transit passes to be issued.	N.A.
Name & address of the owner of the land under mineral concession/particulars of consent/ NOC received from the occupier of the land (if applicable)	Fahad K Salim Kottemannil, Chunkappara P.O, Kottangal
Date of expiry of permit	09/05/2025

Details of fee remitted

Item	Chalan No. & Date	Amount (₹)	Name of Treasury
Application fee	KL002045466202425E Dt: 17/4/2024	1000/-	S.T., Adoor
Royalty	KL0004581053202425M dt. 09/05/2024	5526802/-	S.T., Adoor
Surface Rent	KL004648957202425E Dt. 10/05/2024	500/-	e-CHALAN

Signed by Shyju P

Date: 10-05-2024 13:23:30

Reason: Approved
GEOLOGIST

(Office seal)

Shri/Smt/ M/s . C Krishna Pillai, Melethu Lekshmi Bhavanam, Thazhakkara P.O,
Mavelikkara, AlappuzhaCopy to:
The District Collector, Pathanamthitta (with C.L.)

21

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)**

APPEAL NO. 41 OF 2024(SZ)

In the matter of:
Ushakumari.

....Appellant

-VS-

Ministry of Environment, Forest and
Climate
Change and Ors.

.....Respondent(s)

**STATEMENT OF FACTS FILED BY
DEPUTY DIRECTOR, DIRECTOR OF
MINING AND GEOLOGY
DEPARTMENT/3RD RESPONDENT**

E.K. KUMARESAN,
Standing Counsel for Government
of kerala

No.6, Indian Chambers (SICCI)
Annex Building, Ground Floor,
Esplanade, Chennai - 600 108.

Cell No: 95974 35955